

Annexure-6

Name of the corporate debtor: Saisons Trade & Industry Private Limited; Date of commencement of CIRP 20-04-2022 List of creditors as on 16th July 2022

List of operational creditors (Employees)

Amounts in Rs.

| Sl. No. | Details of claimant | | Details of claim received | | Details of claim admitted | | | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim under verification | Amount of claim not admitted | Remarks, if any | |
|---------|--------------------------------------|--------------------------|---------------------------|----------------|---------------------------|-----------------|------------------------|----------------------------|--|------------------------------------|------------------------------|-----------------|--|
| | Department | Name of Employee | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Whether related party? | | | | | | % of voting share in CoC, if applicable |
| 1 | Details not provided by the Employee | Ashish Parkar | 24-05-2022 | 5,80,869 | - | Employees Claim | NO | NA | - | - | 5,80,869 | - | Additional Documents are awaited from employees for verification |
| 2 | Production Department | Naushad Ansari Mohiuddin | 21-05-2022 | 7,75,936 | - | Employees Claim | NO | NA | - | - | 7,75,936 | - | Additional Documents are awaited from employees for verification |
| 3 | Accounts Department | Ramananda Biswas | 23-05-2022 | 5,91,554 | - | Employees Claim | NO | NA | - | - | 5,91,554 | - | Additional Documents are awaited from employees for verification |
| 4 | Accounts Department | Rupesh Vidyadhar Kokate | 16-05-2022 | 5,99,515 | - | Employees Claim | NO | NA | - | - | 5,99,515 | - | Additional Documents are awaited from employees for verification |

*The Operational Creditors (Employees) is subject to further verification of documents/books of the Corporate Debtor. Since, as on date the RP has not been able to get the control and custody of the books of accounts of the Corporate Debtor and accordingly an application under Section 19 of the Insolvency and Bankruptcy Code, 2016 has been filed before the Hon'ble Tribunal.